

[Shri Hari Vishnu Kamath]  
in the House, on the reports and the action taken thereon by the Government.

SHRI JYOTIRMOY BOSU: The type of letters.... (Interruptions).

MR. SPEAKER: Mr. Bahuguna...

REPORT OF OIL PRICES COMMITTEE (NOVEMBER, 1976) AND REVIEW ON AND ANNUAL REPORT OF BHARAT PETROLEUM CORPN., LTD., BOMBAY, ETC.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table:—

(1) A copy of the Report (Hindi and English versions) regarding with-Prices Committee—November, 1976.

[Placed in Library. See No. LT-2325/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976.

(ii) Annual Report of The Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in Library. See No. LT-2326/78].

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, the hon. Member wanted a discussion on the earlier item, and wanted to know what is the opinion of the Government.

MR. SPEAKER: The report has been placed on the Table.

SHRI SHYAMNANDAN MISHRA (Begusarai): The whole thing is that the Shah Commission thought it necessary to submit interim reports, considering the urgency of the matter. The House also attaches importance.

MR. SPEAKER: Mr. Mishra, I have also looked into the matter. The report has been submitted only today. There cannot be a proper debate if it is only for one day, that is on Wednesday. It is not possible at all. In fact, there was a suggestion.... Mr. Bahuguna, you have placed it on the Table....

SHRI H. N. BAHUGUNA: Yes.

PROF. P. G. MAVALANKAR: Let the Prime Minister say something.

MR. SPEAKER: I am sorry, Mr. Mavalankar.

SHRI SHYAMNANDAN MISHRA: Sir, may I seek your guidance?

MR. SPEAKER: Mr. Mavalankar, I have called the third item. You have raised an objection to it.

SHRI SHYAMNANDAN MISHRA: We seek your guidance in this matter. (Interruptions).

SHRI C. K. CHANDRAPPAN: With your permission, Mr. H. V. Kamath made a statement and you said that notice was required, and he has given a notice. He said that a discussion...

MR. SPEAKER: Quite right. He has given notice.

SHRI C. K. CHANDRAPPAN: He should know what is the opinion of the Government.

MR. SPEAKER: It is for the Government to give an opinion.

SHRI C. K. CHANDRAPPAN: You may ask the Government.

**MR. SPEAKER:** I am not asking the Government.

**SHRI C. K. CHANDRAPAN:** When an important matter of this nature is raised and the entire House, the whole country is interested, the Government should come forward with their opinion. He wanted a discussion on it. One day, or 3 days—

**MR. SPEAKER:** It will open up a debate. This is not a matter....

**SHRI SHYAMNANDAN MISHRA:** My submission is: "Could not the House after a brief discussion, refer the two reports to a committee of the House which could process certain recommendations?"

**MR. SPEAKER:** Mr. Mavalankar: what is your point on item 3?

**PROF. P. G. MAVALANKAR:** My esteemed friend, the Minister of Petroleum has just now laid certain papers, under item 3. Sub-item (1) of item 3 says that the report of the Oil Prices Committee is dated November 1976. We are now in May 1978. It is delayed by almost one and a half years. We have been asking so many times whether you would permit this kind of delay, especially when the reports are as important as the present one. I am sure the Minister will agree with me when I say that this Report is important, because it deals with the Report of an important Committee like the Oil Prices Committee. Why should the Government have taken such a long time of 1½ years to lay the Report of that Committee on the Table of the House. My information is that the main Report was in English and the delay has taken place because its translation into Hindi took such a long time. In that case, I demand that at least the English version of the Report should have been made available immediately, so that the House can know and the entire country know what the Committee has said. The Hindi Report

can come later on. Now, under the guise that the Hindi version of the Report is not ready, the entire Report was kept away from the House and from the country for more than a year.

Item No. 2 is "Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976." The period of delay is almost the same. Sir, I would request you to look into the matter. If the Hindi translation is not immediately available, either he should expedite that or atleast place the English copy of the Report on the Table of the House, as soon as possible.

**MR. SPEAKER:** I have said it repeatedly. Whatever I have to say, I have said, so many times in this House.

ANNUAL REPORT OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY ETC.

THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(DR PRATAP CHANDRA CHUNDER).  
I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi\*\* version) of the Indian Institute of Technology, Bombay for the year 1976-77. [Placed in Library. See No. LT-2327/78].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1976-77.

(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Council is being laid.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) above. [Placed in Library. See No. LT-2328/78].

\*\*English version of the Report was laid on the Table on the 23rd December, 1977.